

**वित्त मंत्री (श्री मोरारजी देसाई) :**

मैं निर्फ यह कहना चाहता हूँ कि अगर किसी व्यक्ति के बारे में पूछा जाए कि उसका हिसाब है या नहीं, तो उसके बारे में मैं कह सकता हूँ, लेकिन ऐसी रीविंग एन्क्वायरी नहीं की जा सकती है कि किस किस का हिसाब है। इतना मैं जरूर कह सकता हूँ कि मिनिस्ट्रों और प्राइम मिनिस्ट्रों का कुछ अनजाने नहीं है और उसमें इर्रगुलर कुछ नहीं है।

**श्री रामसेवक यादव :** अध्यक्ष महोदय, मेरे प्रश्न का दूसरा भाग यह था कि यदि किसी का भी एकाउण्ट हो, तो क्या उस रूपए को विदेशों मुद्रा को शकल में इस्तेमाल करने की कोई योजना सरकार के पास है।

**श्री मोरारजी देसाई :** गवर्नमेंट की परमीशन के बगैर किसी को भी उसका उपयोग करने का अधिकार नहीं है।

**Shri Hem Barua:** Is it not a fact that the report of the Enforcement Directorate 1962 has brought to light quite a number of cases of individual Indian residents maintaining and operating accounts in foreign banks without the necessary permission of the Reserve Bank and, if so, what was the *modus operandi* of those people? Has Government been able to fix it up and take steps against the individuals pointed out in the report of the Enforcement Directorate?

**Shrimati Tarkeshwari Sinha:** If the Enforcement Directorate points out such irregularities, it is for the Director of Enforcement to take appropriate action, and he is competent enough to take action.

**Shri Kashi Ram Gupta:** Which are the countries where these accounts are kept?

**Shrimati Tarkeshwari Sinha:** That information is not available to me in which countries the accounts are kept. They are mostly in the United Kingdom and in Switzerland.

**Shri Tyagi:** Are any incentives offered to those people who are keeping accounts outside to persuade them to disclose their accounts?

**Shri Morarji Desai:** We issued a notification in 1961 giving notice to everybody to declare his accounts within two months in which case no penalty would be levied. Then, about 950 accounts were disclosed and they were allowed to keep up to £500 in their accounts and bring the rest to this country. Out of those £500 they could spend for medical expenses and other matters, if they are permitted under the regular rules, for which no further foreign exchange would be given to them until they first use up the amounts in their accounts. These are the facilities which are given to them. Therefore, some more are coming up even now.

**अध्यक्ष महोदय :** नेक्स्ट क्वेश्चियन। श्री विजयचन्द्र मेठ।

**श्री बागड़ी :** अध्यक्ष महोदय, नाम तो इत में मेरा भी था।

**अध्यक्ष महोदय :** माननीय सदस्य नेट आए हैं।

**श्री बागड़ी :** नहीं, मैं तो तीन दफा उठ चुका हूँ।

**अध्यक्ष महोदय :** तो मेरी ही गलती होगी और मैंने उनको नहीं देखा होगा। लेकिन अब मैं अगले प्रश्न पर चला गया हूँ।

#### Gulhati 'Commission Report

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Shri Bishanchander Seth:  
Shri Yashpal Singh:  
Shri Basappa:  
Shri Raghunath Singh:  
Shri Sivramurthi Swamy:  
Shri J. B. S. Bist:  
Shri P. Venkatasubbaiah:  
Shri D. C. Sharma:  
\*300. Shri P. K. Ghosh:  
Shri Vidya Charam Shukla:  
Shri P. R. Chakraverti:  
Shrimati Jamunadevi:

**Shri Koya:**  
**Shri Laxmi Dass:**  
**Dr. L. M. Singhvi:**  
**Shri Mohsin:**  
**Shri R. S. Pandey:**  
**Shri Siddiah:**  
**Dr. P. Srinivasan:**

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 48 on the 9th November, 1962 and state:

(a) whether the Gulhati Commission Report has been considered by Government; and

(b) if so, how far it has been implemented?

**The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan):** (a) The report is still under consideration of the Government.

(b) Consultations have been held with the States and a decision is expected to be taken shortly.

**Shri Ranga:** Is it not a fact that when it was appointed it was announced that it was only to be a fact-finding commission and that it was not expected to give any decisions or to make any recommendations with regard to the agreement that has been reached in 1951 between the concerned governments?

**The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim):** There is nothing on the basis of which what has been said by the hon. Member can be said. They have made recommendations only with regard to the waters of the Godavari and the Krishna.

**Shri Ranga:** My question was: Is it not a fact that they were not expected to make any recommendations but only to act as a fact-finding commission and to study whether any changes have taken place in the computation of the water supply and its utilisation since that agreement was concluded?

**Shri Alagesan:** The hon. Member's assumption is quite correct. They

were not asked to give any award; they were only asked to find out the availability of waters in the two rivers.

**Dr. P. S. Deshmukh:** When it is proposed to publish this report, if at all?

**Hafiz Mohammad Ibrahim:** After the Government have come to a decision and that decision is out.

**Shri Vidya Charan Shukla:** Could we know the salient features or recommendations of this report and has the Gulhati Commission laid down any principles on which inter-State division of waters would be regulated in future?

**Shri Alagesan:** When the report is published, he will have all the information.

**Shri Vidya Charan Shukla:** Is there any objection to giving the salient and important recommendations, just one or two?

**Mr. Speaker:** Why not wait for them?

**Shri D. C. Sharma:** May I know if some of the Chief Ministers of the States concerned have expressed their utter dissatisfaction with the report, what their views are so far as the division of the waters are concerned and how far they are going to be honoured or breached by the negotiations that are going on?

**Hafiz Mohammad Ibrahim:** The views of the Chief Ministers or anybody cannot be given out at this stage of the matter.

**Shri Hem Barua:** May I know if it is not a fact that this Gulhati Commission was originally appointed to make an appraisal of the water resources of the two rivers and the requirements of the projects on the rivers? Since they have submitted a report, has this report been forwarded to the States concerned and if this has been forwarded to the States concerned, what are their reactions?

**Hafiz Mohammad Ibrahim:** The reports were submitted to the State Governments also. The State Governments were given the reports made by the Commission. As far as their views are concerned, they are keeping them secret till we take a decision.

**Shri Hem Barua:** On a point of order, Sir. You have been rather protecting the hon. Ministers, if I may say so, only on one ground, namely, when they say that in the public interest this cannot be disclosed. We agree with you that in the public interest things should not be disclosed. In this particular case he has kept it as a secret. What are the reasons for keeping it a secret?

**Hafiz Mohammad Ibrahim:** On the ground that it is not in the public interest to disclose it.

**श्री बड़े :** क्या यह सत्य है कि कल कुछ एम० ीज० मे कृष्णा-गोदावरं नें झगड़े के बारे में कोई रिप्रेजेन्टेशन माननीय मन्त्री को दिया है और इस कमोशन को रिपोर्ट के बारे में आवज्ञेकशन दिया है ?

**Hafiz Mohammad Ibrahim:** I do not remember to have received any such representation.

**Mr. Speaker:** Next question. Shri D. N. Tiwary.. Absent. Shri R. G. Dubey.. Absent. Shrimati Renu Chakravartty.

**Shri Bade:** Sir, my question was not....

**Mr. Speaker:** Shri Bade should realise that we have left it behind long ago. Shri Bishanchander Seth.

#### Delhi Water Supply

- \*301. { **Shri Bishanchander Seth:**  
**Shri D. N. Tiwary:**  
**Shri R. G. Dubey:**  
**Shrimati Renu Chakravartty:**  
**Shri Sidheshwar Prasad:**

Will the Minister of Health be pleased to state:

(a) whether any arrangement is proposed to be made for meeting the

shortage of filtered water in the Capital during summer and also for supplying uncontaminated water in the areas where filtered water is not available; and

(b) if so, the details thereof?

**The Deputy Minister in the Ministry of Health (Dr. D. S. Raju):** (a) Yes, Sir.

(b) A statement is laid on the Table of the House.

#### STATEMENT

In most of the areas of Delhi, there is no scarcity of water during summer months. However, sometimes shortage of water supply occur due to the following reasons:—

1. Shortage of water in river Yamuna at Wazirabad.

2. Low pressure of water in pipes in certain localities.

To overcome the shortage of water in the Yamuna, arrangements have been made with the Government of Punjab to get canal water released in the river through the Munak Escape of the Western Yamuna Canal. If the discharge of the river in Yamuna at Wazirabad goes down below 300 cusecs, the Government of Punjab will be requested by the Delhi Municipal Corporation to release water.

There are several areas in the town where the pressure of water during summer months was low last summer. They are:—

- (a) Parts of old city such as Chandni Chowk, Naya Bazar, Phatak Habash Khan, Jogdhian Colony, Frash Khana, etc.  
 (b) East Park Road and Rohtak Road area.  
 (c) Rajindra Park.  
 (d) Defence Colony, Friends Colony, Lajpat Nagar.